

**FORM A  
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
ROYAL REFINERY PRIVATE LIMITED**

Relevant Particulars	
1	Name of Corporate Debtor Royal Refinery Pvt. Limited
2	Date of Incorporation of Corporate Debtor 22 <sup>nd</sup> March 2012
3	Authority under which Corporate Debtor is incorporated / registered Registrar of Companies, Mumbai Registration Number – 228597
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor CIN: U74120MH2012PTC228597
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor <b>Registered Office:</b> 3-E, Trishla Premises Coop Society Ltd. 3 <sup>rd</sup> Floor, 122, Sheikh Menon Street, Mumbai - 400002
6	Insolvency Commencement Date in respect of Corporate Debtor Date of Order: 13 <sup>th</sup> November 2019 Date of Receipt of Order: 20 <sup>th</sup> November 2019
7	Estimated date of closure of Insolvency Resolution Process 10 <sup>th</sup> May 2020 (180 days from 13 <sup>th</sup> November 2019)
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional <b>Name:</b> Nandkishor Vishnupant Deshpande <b>IBBI Registration No:</b> IBBI/IPA-001/IP-P01399/2018-19/12181
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board. <b>Address:</b> Flat No. B/802, 8th Floor, B Wing, Building No. 6, Sukhvilla CHSL, Siddharth Nagar, Near Vivek College, Goregaon (West), Mumbai, Maharashtra, 400062 <b>Email:</b> nvdeshpande.ip@gmail.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional <b>Headway Resolution and Insolvency Services Pvt. Ltd.</b> 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. <b>Email:</b> cirproyr@gmail.com
11	Last date for submission of claims 4 <sup>th</sup> December 2019 (14 days from date of receipt of order)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the **Royal Refinery Private Limited**, vide its Order CP(IB) No. 2556/MB/2019 dated 13<sup>th</sup> November 2019; Copy of order received on 20<sup>th</sup> November 2019.

The creditors of **Royal Refinery Private Limited** are hereby called upon to submit a proof of their claims on or before 4<sup>th</sup> December 2019 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Nandkishor Vishnupant Deshpande  
Date and Place: 21<sup>st</sup> November 2019 and Mumbai

